

(b) and (c). There will be no reduction in the pay to be drawn by the employees who are shifted to Faridabad. They will draw the Dearness Allowance at the same rates as in Delhi. However, they will draw Compensatory Allowance at the following rates when transferred to Faridabad.

(i) for the first one year from the date of shift.	At the rates admissible in Delhi.
(ii) next six months	At 75% of the rates mentioned at (i) above.
(iii) next six months	At 50% of the rates mentioned at (i) above.
(iv) next six months	At 25% of the rates mentioned at (i) above.
(v) thereafter	nil.

It is proposed to allot Government residential accommodation to as many employees as possible at Faridabad at the normal subsidised rents. Employees who are not allotted Government accommodation will be entitled to draw House Rent Allowance as under:

Pay per month	Rate of Allowance
Below Rs. 400/-	7½% of pay subject to a minimum of Rs. 7.50
Rs. 400/- and above	Amount by which pay falls short of Rs. 536/-.

The shifting of the Distribution Section has been necessitated in pursuance of the general policy of the Government to disperse offices from Delhi to avoid congestion in the Capital. It cannot be avoided.

जैसलमेर हवाई अड्डा

6791. श्री श्रींकार माल बेरवा: क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या यह सच है कि पाकिस्तानी जासूसों ने जैसलमेर हवाई अड्डे पर विमान शाला (हैंगर) को गिरा दिया है;

(ख) क्या यह भी सच है कि इसके फलस्वरूप अनेक व्यक्ति मारे गये हैं और सरकार को लाखों रुपये का नुकसान हुआ है; और

(ग) यदि हां तो भारतीय लोगों की जान व माल की रक्षा करने के लिये क्या कार्यवाही की गई है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) जी नहीं ।

(ख) जैसलमेर हवाई अड्डे पर शटरिंग अचानक गिर गया । यह तोड़-फोड़ का मामला नहीं है । इस दुर्घटना के परिणामस्वरूप ठेकेदार द्वारा कार्य पर लगाए गये चार बड़ईयों की मृत्यु हो गई थी । सरकार को कोई नुकसान नहीं हुआ ।

(ग) प्रश्न हो नहीं उठता ।

Malaria Eradication Programme

6792. SHRI K. P. SINGH DEO: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government proposes to extend the Malaria Eradication Programme which was to conclude during the current year;

(b) if so, the reasons therefor;

(c) the period for which the programme is proposed to be extended;

(d) the amount spent on the programme since its inception; and laid on the Table of the House as early as possible.

(e) the estimated expenditure likely to be incurred during the period for which the programme is likely to be extended?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY):

(a) to (c). The National Malaria Eradication Programme is now likely to be extended up to 1975-76. The main reasons which have necessitated extension of the programme are inadequate surveillance shortage of supplies and increased vector resistance at places.

(d) and (e). The estimated expenditure on the programme is as under:

Rs. in crores approximately

(i) Upto 1967-68	151
(ii) 1968-69	16
(iii) 1969-70 to 1975-76	£76

‡The estimate is tentative.

Income-tax arrears

6793. SHRI ARJUN SINGH BHADORIA: Will the Minister of FINANCE be pleased to state:

(a) the arrears of Income-tax outstanding against (i) M/s Eagle Rolling Mills Ltd., (ii) Tata Aircraft Ltd., (iii) Tata Finlay Ltd. and (iv) Tata Chemicals Ltd. on the 31st March, 1967;

(b) the action taken by Government to realise the tax arrears from these Companies; and

(c) the year in respect of which income-tax has not been assessed on these establishments?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) to (c). The information is being collected and will be

Income-tax Arrears against National Electric Company.

6794. SHRI ARJUN SINGH BHADORIA: Will the Minister of FINANCE be pleased to state:

(a) the arrears of Income-tax outstanding against the National Electric Company, Qutab Road, Delhi;

(b) the action taken by Government to realise the same;

(c) whether it is a fact that the said firm has been evading payment of Income-tax and other taxes during the last four years;

(d) the amount of Income-tax and other taxes if any, paid during the above period, yearwise; and

(e) the amount of profits shown during the above period?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The arrears outstanding are as under:—

Nature of demand	Assessment Amount	
	year	Rs.
Demand on regular assessment	1964-65	279
Do.	1966-67	213
Advance tax	1967-68	1010

(b) The arrears outstanding are small. Show cause notice has been issued to the assessee for payment of the above demands.

(c) This is a case of a registered firm and the taxes assessed are being paid regularly. No concealment of income has been found except an unexplained cash credit of Rs. 10,000 which was added in the total income for the assessment year 1964-65. This has been deleted in appeal by the Appellate Assistant Commissioner. The